## ITEM NO.15 COURT NO.7 SECTION XVII

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

#### **VERSUS**

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS. Respondent(s)

[MR. RANJIT KUMAR AND MR. SHADAN FARASAT LD. SENIOR COUNSEL AND MS. NUPUR KUMAR ARE AC]......[TO BE TAKEN UP AT 3:00 P.M.]

IA No. 101491/2024 - AMENDMENT OF APPEAL / PETITION / I.A.

IA No. 141063/2021 - APPLICATION FOR PERMISSION

IA No. 83749/2025 - APPLICATION FOR PERMISSION

IA No. 105681/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 35142/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 114963/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 57409/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 150831/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 207316/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 188933/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 83416/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 195644/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 139204/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 34346/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 51395/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 135780/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 111521/2025 - CLARIFICATION/DIRECTION

IA No. 80721/2025 - CLARIFICATION/DIRECTION

IA No. 140461/2022 - CLARIFICATION/DIRECTION

IA No. 57410/2022 - EXEMPTION FROM FILING O.T.

IA No. 141065/2021 - EXEMPTION FROM FILING O.T.

IA No. 283853/2024 - INTERVENTION APPLICATION

IA No. 150822/2023 - INTERVENTION APPLICATION

IA No. 141060/2021 - INTERVENTION APPLICATION

IA No. 139201/2021 - INTERVENTION APPLICATION

IA No. 33927/2024 - INTERVENTION/IMPLEADMENT

IA No. 105676/2019 - INTERVENTION/IMPLEADMENT

IA No. 114959/2025 - INTERVENTION/IMPLEADMENT

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No. 283462/2024 - INTERVENTION/IMPLEADMENT

Date: 475-1.2No. 113578/2025 - INTERVENTION/IMPLEADMENT

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IA No. 211017/2024 - INTERVENTION/IMPLEADMENT
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IA No. 204025/2025 - INTERVENTION/IMPLEADMENT

IA No. 188924/2022 - INTERVENTION/IMPLEADMENT

IA No. 149919/2025 - INTERVENTION/IMPLEADMENT

IA No. 83060/2024 - PERMISSION TO FILE ADDITIONAL

#### DOCUMENTS/FACTS/ANNEXURES

IA No. 208350/2023 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 202141/2023 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 204026/2025 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 214357/2025 - STAY APPLICATION

#### WITH

C.A. No. 13394/2015 (XVII)

**FOR** 

FOR CLARIFICATION/DIRECTION ON IA 149875/2024

FOR impleading party ON IA 114957/2025

FOR INTERVENTION/IMPLEADMENT ON IA 114957/2025

FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 115368/2025

IA No. 115368/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 149875/2024 - CLARIFICATION/DIRECTION

IA No. 114957/2025 - INTERVENTION/IMPLEADMENT

Date: 12-11-2025 These matters were called on for hearing today.

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- Mr. N Manga Shree, Adv.
- Mr. G Kuleshwara Reddy, Adv.
- Mr. Abhishek Chauhan, Adv.
- Mr. Sumant Khan, Adv.
- Mr. Rishabh Bhardwaj, Adv.
- Mr. Rakesh Mishra, AOR
- Mr. Arun K. Sinha, AOR
- Mr. Prakash Kumar Singh, AOR
- Ms. Garima Bajaj, AOR
- Mr. Ajay Kumar Singh, AOR
- Mr. Dr. Rajeev Sharma, AOR
- Mr. Tanmay Yadav, AOR

Mr. Ratish Kumar Sharma, AOR

Mr. T Gopal, Adv.

Ms. T.S. Shanthi, Adv.

Mr. Narendra Kumar, Adv.

Ms. Sneha Kashyap, Adv.

Mr. Aniket Gautam, Adv.

Mr. Aditya Kapoor, Adv.

Mr. Siddharth Kurichh, Adv.

Mr. P Amrut, Adv.

Ms. Aditi Rathore, Adv.

Ms. Priya Aiyappa, Adv.

Mr. Ashish Pandey, AOR

# UPON hearing the counsel, the Court made the following ORDER

- 1. The dispute originates from regulatory action taken by SEBI, concluding that PACL's business model—wherein it collected Money from the public/investors under various investment schemes constituted an unregistered Collective Investment Scheme (CIS).
- 2. In 1999, SEBI issued notices directing PACL to either obtain registration under the SEBI (CIS) Regulations, 1999, or to wind up its operations. Asserting that its activities were confined to real estate dealings and did not constitute CIS activity, PACL initiated writ proceedings before the Hon'ble High Court of Rajasthan. By its judgment dated 28.11.2003, the High Court allowed the said writ petition, holding that PACL's activities did not satisfy the statutory requirements of a CIS, and consequently quashed the

notices issued by SEBI. In the Appeal filed by SEBI, by its order dated 26.02.2013, this Court disposed of the appeal by setting aside the judgment of the High Court and remanded the matter to SEBI, directing that the original 1999 notices be treated as show-cause notices and that SEBI should conduct a de novo adjudication to determine, whether its business activities fell within the ambit of a CIS.

- 3. Pursuant to the said remand, SEBI passed final orders concluding that PACL was indeed running an unregistered CIS and directed its promoters, and directors to refund the monies collected from investors and to wind up all existing schemes. This order was upheld by the Securities Appellate Tribunal (SAT). It is against this judgment and order of SAT that the present Civil Appeal is filed.
- 4. By an order dated 02.02.2016, this Court constituted the Justice (Retd.) R.M. Lodha Committee (hereinafter, "the Committee"), the Committee was entrusted with the dual mandate of liquidating the Company's land assets and ensuring the equitable refund of investor funds. In furtherance of these duties, the Committee retrieved and scrutinized title deeds from the CBI, engaged necessary experts for valuation and auditing, and also formulated and executed modalities for the sale of immovable properties and then verified and disbursed investor's claims.
- 5. The Committees proposal for appointment of Shri R.S. Virk,

District Judge (Retd.) was accepted by this Court's order dated 15.11.2017. His core function was to examine large number of applications, objections, grievances, and representations relating to the Committee's proceedings. Many of such applications were heard and disposed by Shri R.S. Virk following due procedure.

- 6. In the course of these proceedings, a large number of Interlocutory Applications (IAs) were filed by various parties before us.
- 7. When these Applications were listed before this Court for the first time on 29.08.2025, we required Mr. Ranjith Kumar and Mr. Shadan Farasat, learned senior counsels to assist us as Amici Curiae, to streamline and advise listing of these applications by segregating them issue wise for easy hearing and disposal. The learned Amici submitted a comprehensive report suggesting categorization of the IAs into five distinct groups. By order dated 16.10.2025, this Court noted the proposed categorization and directed that all applications falling under "Category A" be listed for hearing on 12.11.2025.

Re: <u>"Category A" matters are listed before us today</u>.

- 8. These applications are filed following the recommendations of Shri Mr. R.S. Virk, District Judge (Retd.), appointed by the Committee to hear objections.
- 9. "Category A" applications share several common facts. The

applicants are third-party property owners who are not connected to the core PACL dispute. They realized that their immovable properties were erroneously included in a "ban order" or included in the list of attached assets by the Justice Lodha Committee, which froze the right to sell, transfer, or otherwise deal with the land.

- 10. Following the procedure, these applicants (as per Annexure-A annexed herewith) filed objection petitions before Mr. R.S. Virk challenging the attachment of these properties. Before Mr. R.S. Virk these applicants presented Registered Sale Deeds and other evidence and successfully proved that their properties were not connected to PACL, its sister companies or agents.
- 11. Having examined the documents, Mr. R.S. Virk gave his recommendation that these properties should be released from attachment. Mr. Virk also clarified that his orders are only recommendatory and are not self-executable and would require approval of the Court. Recommendations of Mr. Virk, as indicated in the list (Annexure A) has already been verified by Justice Lodha Committee. It is in the above referred circumstances that the present applications are listed before us seeking this Court's final directions.
- 12. Applications for intervention as mentioned in Annexure-A are allowed. We hereby take up applications at S.No 1 to 66 of Annexure-A, accept the recommendations of Mr. Virk and of the

committee and direct that the properties of these applicants be released by Securities and Exchange Board of India (SEBI) and/or Justice Lodha Committee.

13. SEBI and the Committee are also directed to issue 'No Objection Certificate' to the respective applicants within a period of three weeks from today. We also direct that these properties shall be released from any auction list and website maintained by the Committee.

Re: <u>Proposal by the Department of Housing and Urban</u> Development (HUD).

14. Pursuant to our order dated 29.08.2025, a proposal by the Department of Housing and Urban Development (HUD), Government of Punjab, forwarded by the Principal secretary is placed before us. Mr. Pratap Venugopal, learned senior counsel for the Committee submits that if the proposal is accepted, they can proceed further. Before taking a final decision, we would request Justice Lodha Committee to examine the proposal in detail. This examination would require considering whether the proposal is viable or not. The committee could even suggest if there are better alternatives like putting the properties to auction. For this purpose, the Committee can also suggest the method and manner by which these properties are to be auctioned, including method of participants, valuation, reserve price etc. Justice Lodha Committee may place before us a tentative proposal within three weeks from today.

- 15. List Category 'E' matters on 03.12.2025 at 03:00 pm for the preliminary report.
- 16. Ms. Nupur Kumar, learned counsel assisting Mr. Ranjit Kumar, amicus curiae, is requested to prepare a compilation of the related documents and short list of dates, if necessary, for taking up and disposing of the applications which are listed on 03.12.2025.

(RASHI GUPTA)
COURT MASTER (SH)

(NIDHI WASON) ASSISTANT REGISTRAR

# **Annexure -A**

S.I.	I. A. No.	Directions sought	Applicant Name	AOR Name
No.				
1.	<b>a.</b> 188924 of 2022 (Application for	Implead the applicants as respondents in this Civil	<ol> <li>D. Periyasamy</li> <li>Mallika</li> </ol>	T.R.B. Sivakumar
	Impleadment)	Appeal		
	<b>b.</b> 188933 of 2022	Approve the order dated		
	(Application for	24.09.2021 passed by R.S.		
	Directions)	Virk in favor of the		
		appellants.		
		Direct SEBI to issue a "No		
		Objection		
		Certificate" regarding the		
		said properties of the		
		Applicants so that they can		
		be excluded from the list of		
		attached properties.		
2.	<b>a.</b> 140461 of 2022	Allow the present	1. Randhir Singh	Ajit Kumar Ekka
	(Application for	application confirming the	Verma	
	Directions)	order passed by the Virk  Committee so that the land	2.Sharat Negi,	
		in question can be removed	3. Sakshi Verma	
		from attachment.		
	<b>b.</b> 140458/2022	from attachment.		
	<b>b.</b> 140430/2022			
	(Application for			
	Impleadment)			
3.	<b>a.</b> 33927 of 2024	Allow the Present	1. Mohit Aggarwal	Abhay Pratap
	(Application for	Application and permit the	2. Suruchi Garg	Singh
	intervention)	Applicant to intervene in the	3. Vinod Verma	
		matter	4. Surender Singh	

	<b>b.</b> 34346 of 2024	Affirm the order dated		
	(Application for	06.03.2018 passed in File		
	Directions)	No. 294 with respect to		
		properties mentioned at		
		M.R. No. 12076/2016		
4.	<b>a.</b> 139201 of 2021	Permit the Applicant to	1. Mrs. Thenmozhi	Abhay Pratap
	(Application seeking	intervene in the matter	2. Mr. K Kumar	Singh
	intervention)			
	<b>b.</b> 139204 of 2021	Allow the present		
	(Application seeking	application, and affirm the		
	Directions)	order dated 07.01.2021 of		
		Ld Shri R.S. Virk, District		
		Judge (Retd.) passed in File		
		No. 797 with respect to		
		property mentioned at M.R.		
		No.16084/2016		
5.	a.35142 of 2025	Accept and confirm the	Dr. P. Natarajan	Raghunatha
	(Application for	Order dated 07.08.2023		Sethupathy B
	Directions)	passed by Mr. R.S. Virk,		
		District Judge (Retd.) on the		
		File No.1068;		
6.	a.135780 of 2025	To affirm the	M/s Sunsole Solar	Trilegal
	(Application for	recommendations made by	Pvt. Ltd.	_
	Directions)	Mr. Virk vide order dated		
		29.02.2024, File No. 1249;		
		and to declare that the		
		Applicant's land measuring		
		4 acres 10 cents is not		
		linked to PACL and further		
		declare that title of the		
		Applicant is free from any		
		attachment, lien or		

	b. 135781 of 2025 (Application for exemption)	encumbrance relating to PACL Ltd and he is entitled to use, occupy and deal with the said land peacefully.  Application for exemption.		
7.	a. 57408 of 2022 (Application for Impleadment)	Allow the present application and implead the applicants as party respondents in the present Civil Appeal	1. Mr. V Anit Emerson 2. Mr. S Rajaiah	T Sundar Ramanathan
	b. 57409 of 2022 (Application for Directions)	Affirm Mr. Virk's committee's orders, pass order denying PACL any ownership in the same and release properties from auction by passing appropriate order		
	c. 57410 of 2022 (Application for exemption of filing official translation)	Exempt the applicant from filing original translation		
8.	a. 202141 of 2023	Accept the recommendation	Smt. A. Kalaiyarasi	Initially filed by

	(Application for	of Mr. Virk. Direct the	Shri A. Archunan	Party-in-Person,
	Directions)	Lodha Committee or		subsequently
		concerned department to		Vakatnama filed
		delete the detail of property		vide Doc. No.
		from the auction website		169917/2024 by
		and declare that the property		Upendra Pratap
		in question is not that of		Singh (AOR)
		PACL. (MR No.		
		12703/2016)		
9.	a.207316 of 2024	Accept the recommendation	1. P. Revathi	Upendra Pratap
	(Application for	of Mr. Virk. Direct the	2. G. Kannan	Singh
	Directions)	Lodha Committee or		
		Concerned department to		
		delete the detail of property		
		from the auction website		
		and declare that the property		
		in question is not that of		
		PACL. (MR No. 17654/		
		2016)		
10.	a.208350 of 2023	Accept the recommendation	Mrs. S. Roslin	Initially filed by
	(Application for	of Mr. Virk. Direct the		Party-in-Person,
	Directions)	Lodha Committee or		subsequently
		concerned department to		Vakatnama filed
		delete the detail of property		vide Doc.
		from the auction website		No.169978/2024
		and declare that the property		by Upendra
		in question is not that of		Pratap Singh
		PACL.(MR No. 17656/		(AOR)
		2016)		
11.	<b>a.</b> 141060 of	Allow the present	Sutip Ltd	Syed Jafar Alam
	2021(Application for	application for intervention		
	intervention)	by the Applicant in Civil		

		Appeal No. 13301/2015		
	<b>b.</b> 141063 of			
		1		
	2021(Application for	Application and confirm the		
	Directions)	Order dated 17 September		
		2021 passed by Mr. Virk.		
		Issue directions to		
		Respondent No. 1 and/or		
		other concerned authority/		
		department to issue a 'No		
		Objection Certificate'		
		regarding the Applicant's		
		Property.		
	<b>c.</b> 141065 of 2021	Exempt the Applicant from		
	(Application seeking	filing the certified translated		
	exemption from	copies of the documents		
	filing certified copy	specified at paragraph 6 of		
	of English	this Application.		
	translation of	and rippineurom		
	documents)			
12.	a. 8789 of 2022	Allow the application and	Venkatramulu	Farhat Jahan
12,	(Application for	accept and confirm the	Vadlakonda	Rehmani
	(Application for	order dated 06.09.2021	representative of	
	directions)	order dated 00.09.2021	Vadlakonda Yijaya partner of Vaibhav	
		(b) Issue directions to the	Realtors	
		Hon'ble Justice (Retd.)		
		R.M. Lodha Committee to		
		remove the LINK MR		
		No/LINK		
		Degistration No. of Old		
		Registration No. of Old		
		documents of the very same		
		Properties mentioned in		
		Para No.02 hereinabove		
	_	from the list of properties		

		again recommended for auction by the Committee.  Application for Impleadment		
	b. 8786 of 2022			
	(Application for Impleadment)			
13.	a. 130695 of 2020	Allow the present	1. Sharmila	Mohini Priya
	(Application for	application for direction to	2. Neelam	
	Directions)	the Respondent to issue "No	3. Naveen Kumar	
	,	Objection Certificate" in	4. Sushil Kumar	
		regard to the property of the		
		Applicants so that the said		
		property can be excluded		
		from the list of properties to		
		be auctioned to repay the		
		investors of PACL Pvt. Ltd.		
	_			
	h 120005			
	b. 130695			
	(Application for			
1.4	exemption) a. 63060 of 2022	a Allowy the masst	Daiach Chaubar	T Makinal
14.		a. Allow the present	Rajesh Chauhan	T. Mahipal
	(Application for	Application and confirm the orders dated 29.12.2017		
	Directions)	passed by the Ld. District		
		Judge (Retd.) Shri R.S. Virk		
		Judge (Itelus) Jilli Its.J. VIIK		

	I	1 D: (1 C :::		
		b. Direct the Committee or		
		concerned department to		
		delete the detail of property		
		from the auction website		
		and declare that property		
		No.196 is not of the		
		property of PACL		
	b. 63059 of 2022			
	(Application for			
	intervention/			
	Impleadment)			
15.	a. 143650 of 2022	a. Allow the present	Mrs. Hussainara	Kaushik Poddar
	(Application for	application and accept the		
	(12ppineution 101	order dated 27.12.2021 in		
	Directions)	Objection Petition No. 866		
		passed by Shri R K Virk		
		District Judge (retd) with		
		respect to the properties		
		b. Issue suitable direction to		
		remove the properties from		
		the list of properties put on		
		Auction by the Committee		
	b. 143520 of 2022			
	(Application for			
	Impleadment)			

16.	a. 143660 of 2022	a. Allow the present	Mrs. Qudsiya	Kaushik Poddar
		application and accept the	Gandhi	1 ddoini 1 dddi
	(Application for	order dated 04.10.2021 in	Gunum	
	Directions)	Objection Petition No.853		
		passed by Shri R K Virk		
		District Judge (retd) with		
		respect to the properties		
		b. Issue suitable direction to		
		remove the properties from		
		the list of properties put on		
		Auction by the Committee		
	b. 143523 of 2022			
	(Application for			
	Impleadment)			
17.	a. 143664 of 2022	a. Allow the present	Mrs R.Renuka	Kaushik Poddar
	(Application for	application and accept the		
		order dated 04.10.2021 in		
	Directions)	Objection Petition No. 854		
		passed by Shri R K Virk		
		District Judge (retd) with		
		respect to the properties		
		b. Issue suitable direction to		
		remove the properties from		
		the list of properties put on		
		Auction by the Committee		

	b. 143526 of 2022			
	(Application for			
	Impleadment)			
18.	a. 143668 of 2022	a. Allow the present application and accept the	Mrs Shamsia Mohammed	Kaushik Poddar
	(Application for Directions)	order dated 04.10.2021 in Objection Petition No. 857		
		passed by Shri R K Virk District Judge (retd) with		
		respect to the properties		
		b. Issue suitable direction to		
		remove the properties from		
		the list of properties put on		
		Auction by the Committee		
	b. 143528 of 2022			
	(Application for			
	Impleadment)			
19.	a. 143670 of 2022	a. Allow the present	Mrs Vijayalakshmi	Kaushik Poddar
	(Application for	application and accept the		
	Directions)	order dated 04.10.2021 in		
	Zirectiono)	Objection Petition No. 856		
		passed by Shri R K Virk		
		District Judge (retd) with respect to the properties		
		b. Issue suitable direction to		
		remove the properties from		
		the list of properties put on		

		Auction by the Committee		
	b. 143531 of 2022			
	(Application for			
	Impleadment)			
20.	a. 172560 of 2022	a. Pass a direction	Maheshwaran S	A.
	(Application for	approving the order dated		Lakshminarayana
		26.04.2019 passed by Mr.		n
	direction)	R.S. Virk, District Judge		
		(Retd.) in File No. 635 in		
		favour of the applicant		
		b. direct the appropriate		
		authorities to release the		
		applicant's property from		
		the list of properties		
		attached in the matter of		
		PACL Ltd.		
	b. 172554 of 2022,			
	c. 172555 of 2022,			
	d. 172563 of 2022			
	(Applications for			
	Impleadment and			
	OTs)			
21.	a. 179398 of 2022	a. Accept the	P. Sasikala	Jose Abraham

	(Application for	recommendation of Ld.	
	direction)	District Judge (Retd.) Shri.	
		R.S.Virk, made in order	
		dated 03.11.2022 in File	
		No.945	
		b. Direct the Committee or	
		concerned department to	
		delete the details of the	
		properties from the auction	
		website	
		c. Direct the Committee or	
		concerned department to	
		issue 'No Objection	
		Certificate' to the Applicant	
		to register/ transfer/alienate	
		and deal with the properties.	
	b. 179401 of 2022		
	(Application seeking		
	exemption from		
	filing		
22	O.T.)	- D	A :: 4 TZ
22.	a. 173499 of 2022	a. Pass necessary orders/	Ajit Kumar Ekka
	(Application for	directions declaring that as	
	Directions)	the Project, Nirmal Chhaya	
		Towers, is not in the list of	
		attachment hence the stay so	
		granted by this Hon'ble	
		Court vide order dated	
		25.07.2016	

in the present Appeal is not applicable/ binding to the said Project

b. direct the Respondent Authority (SEBI) to pass specific orders/ directions to the concerned Local

Authorities to vacate/ set aside all the stay/ injunctions including as ordered vide letter dated 09.02.2022 on registration of sale deed, mutation, transfer of the flats in Nirmal Chhaya **Towers** specifically owned by the Applicants and accept the registration of sale deeds and enter the mutation in the revenue records once applied by the applicants & others

c. Confirm the report/ order dated 14.02.2018 passed by Sh. R.S. Virk

b. 173498 of 2022

(Application for

Impleadment)

23.	a. 59348 of 2023	a. Allow the present	Mrs. Saroj Singh	Aakashi Lodha
	b. 59170 of 2023	application and pass an		
		appropriate order		
	(Application for	confirming the		
	Directions)	recommendation issued by		
		Shri R.S. Virk		
		b. Direct the Respondent to		
		issue no objection certificate		
		with regard to the properties		
		of the Applicants so that the		
		said properties can be		
		excluded from the Auction		
		list		
		D:		
		c. Direct the		
		Respondent(s)/appropriate		
		authorities to release/ delete		
		the land belonging to the		
		Applicant from the list of properties attached for		
		properties attached for auction		
2.4	24200 (2022		D Cl. 1 · 1	
24.	a. 34386 of 2023	a. Accept the	D. Chenchaiah	S. Gowthaman
	(Application for	recommendation of		
	Directions)	District Judge (Retd) Mr.		
	,	R.S.Virk made in order		
		dated 14/12/2020		
		b. Direct the Committee or		
		concerned department to		
		delete the details of		
		properties from the auction		
		website		
		c. Direct the respondent to		
		c. Direct the respondent to		

		issue no objection certificate with regard to the properties of applicant		
	b. 34305 of 2023			
	(Application for			
	Intervention)			
25.	a. 34727 of 2023 (Application for Directions)	a. Accept the recommendation of  District Judge (Retd) Mr. R.S. Virk made in order dated 14/12/2020  b. Direct the Committee or concerned department to delete the details of properties from the auction website  c. Direct the respondent to issue no objection certificate with regard  to the properties of applicant	D.V.K. Rathnamma	S. Gowthaman
	b. 34724 of 2023 (Application for			

	Intervention)			
26.	a. 34395 of 2023 (Application for Directions)  b. 34221 of 2023 (Application for Intervention)	a. Accept the recommendation of  District Judge (Retd) Mr. R.S.Virk made in order dated 14/12/2020  b. Allow the objection petition in toto with respect to other survey numbers  c. Direct the Committee or concerned department to delete the details of properties from the auction website  d. Direct the respondent to issue no objection certificate with regard  to the properties of applicant	D.V. Subramaniam	S. Gowthaman
27.	a.182121/2023 (Application for Directions)	a. Pass a direction to set aside the order dated 09.06.2023 passed by  Shri R.S. Virk  b. Pass a direction to SEBI, to remove the land in question from the list of properties attached by the	N. Jeyakumar	R. Ayyam Perumal

		committee		
		Committee		
		c. pass a direction to SEBI		
		to issue a 'No Objection		
		Certificate' to the		
	b. 182119/2023	applicant herein,		
	(Application for	<u>иррисине негені,</u>		
	Impleadment)			
	c.182123/2023			
	(Application for			
	stay)			
28.	a. 265115 of 2023	a. Pass direction approving	Nitya Prakash	Garvesh Kabra
	(Application for	the order dated 13.04.2023		
	(ripplication for	passed by		
	Direction)	Ld. Sh. R.S. Virk in the		
		No.995		
		b. Direct the appropriate		
		authority to release the		
		applicant's property from		
	b. 265114/2023	the list of properties		
		attached in the matter of		
		PACL Ltd		
		Application seeking		
		permission to file		
		application for directions for		
		release of property of the		
		Intervenor/Applicant		
		intervenoi/1 ipplicant		

	c. 267773 of 2023	Application for intervention  Application for early hearing of the applications	R. Sudhakar Ratinam	
	d 257382/2025			
29.	a. 54396 of 2024 (Application  for directions)  b. 52109 of 2024 (Application  for Impleadment)	a. Affirm the recommendation-cum order dated 16.02.2024 passed by Sh. R.S. Virk b. Direct Release of attachment/lien upon Current Account belonging to the Applicant.	Gaganpreet Sandhu	Srisatya Mohanty
30.	a. 56561 of 2024  (Application for Directions)	Affirm the recommendation made by Hon'ble Mr. R.S. Virk remove the land from the PACL Properties List	E. Moses	Balaji Srinivasan

	b. 56560 of 2024			
	(Application for			
2.1	Impleadment)		- 6 11 11 1	
31.	60895 of 2024	a. Approve the order dated	E. Subbulakshmi	C. Solomon
	(Application for	15.02.2024 passed by the		
	Directions)	Learned Mr. Justice R.S.		
		Virk, District Judge		
		b. Direct the appropriate		
		authorities to release the		
		applicant's agricultural land		
32.	75620 of 2024	a. Approve/affirm the order	A.	P. Soma
	(Application for	dated 08.02.2024 passed by	Shanmugasundaram	Sundaram
	Directions)	the Learned Mr. R. S. Virk		
		b. Direct the Respondent(s)		
		to release the applicant's dry		
		land from the list of		
		properties attached in the		
		matter of PACL Ltd., and to		
		issue "No-Objection		
		Certificate"		
33.	a. 74141 of 2024	a. Pass a direction	K. Rethinam	A.Lakshmi
	(Application for	approving the order dated		Narayanan
		25.02.2022 passed by		
	Directions)	Mr. R.S. Virk		
		b. Direct the appropriate		
		authorities to release the		
		applicant's property from		
		the list of properties		
		attached in the matter of		
		PACL Ltd.		
	b. 74142 of 2024			
	0. /4142 UI 2024			

	(Application for			
	exemption from			
	O.T.)			
	c. 74135 of 2024			
	(Application for			
	Impleadment)			
34.	a. 91725 of 2024	a. Accept and affirm the	Gowramma	Dharmaprabhas
	(Application for	recommendation of Sh. R.		Law Associates
	Directions)	S.Virk		
	,	b. Direct the Committee or		
	b. 91726 of 2024 (Application for	the concerned		
	Exemption from	respondents/authorities		
	filing O.T)	to release the subject		
		property from the list of		
		properties of PACL		
		maintained in the website		
35.	a. 97069 of 2024	a. Affirm the order dated	Sheel Jain	Ameyavikrama
	(Application for	05.01.2024 passed by Shri		Thanvi
	Directions)	RS Virk		
	Directions	b. issue "No Objection		
		Certificate" in regard to the		
		property of the Applicants		
		so that the said property can		
		be excluded from the list of		
		properties to be auctioned		
	b. 96857 of 2024	Application for		
		Impleadment		
36.	a. 175257 of 2023	a. Affirm the Order dated	Veerapan son of	M.A.
	b. 174603 of 2023	02.02.2023 passed by	Ramaraj	Chinnasamy

	c. 175258 of 2023	Shri.R.S.Virk		
	(Application for	b. Direct the appropriate		
	Directions)	authorities to release the		
	Directions)	Applicant's property from		
		the list of properties		
		attached in the matter of		
		PACL Ltd.		
		c. Issue direction not to		
		create third party rights in		
		respect of the Applicant's		
		property		
37.	a. 202141 of 2023	a. Accept the	1. A. Kalaiyarasi	Maruthupandian
	(Application for	recommendation of	2. A. Archunan	
	Directions)	District Judge (Retd.) Mr.		
		R.S. Virk		
		b. Direct the Committee or		
		concerned department to		
		delete the detail of property		
		from the auction		
		website		
38.	a. 208350 of 2023	a. Accept the	Mrs. S. Roslin	Maruthupandian
	(Application for	recommendation of		
	Directions)	District Judge (Retd.) Mr.		
		R.S. Virk		
		b. Direct the Committee or		
		concerned department to		
		delete the detail of property		
		from auction list		
39.	a. 172025 of 2024	a. Affirm 'the Order dated	Periyasamy	Anuradha
	(Application for	12.01.2024 passed by		Arputham

	Directions)	Hon'ble Shri R S Virk		
	b. 172027 of 2024	b. Direct release of also the		
	c. 171999 of 2024	remaining half of land in		
		favour of the Applicant		
		herein and remove it from		
		the attachment		
40.	a. 172030 of 2024	a. Affirm the Order dated	A. Periyasamy	Anuradha
	(Application for	12.01.2024 passed by		Arputham
	Directions)	Hon'ble Shri R S Virk		
	b. 172032 of 2024	b. Direct the release of land		
		from the list of attached		
	c. 172002 of 2024	properties and be released in		
		favour of the Applicant		
41.	172800 of 2024	a. To confirm the order	1. Rajesh Jiwan	Ishaan George
	(Application for	dated 27.03.2018 passed by	Uttam Chandani	
	Directions)	Shri R S Virk	2. Govind Jiwan	
		b. Pass appropriate order to	Uttam Chandani	
		exclude the property from		
		the list of properties		
		allegedly owned by PACL		
42.	<b>a.</b> 173151 of 2024	Implead the applicant as	G Pushparaj	Manju Jetley
	(Application for	respondent in this Civil		
	Impleadment)	Appeal		
	L 1704FF ( 0004	- A (1 O 1 1 ( 1		
	<b>b.</b> 173155 of 2024	a. Approve the Order dated		
	(Application for	-		
	directions)	Virk in favor of the applicant.		
		αργιιταιιι.		
		b. Direct SEBI to issue a		

	Т			
		"No-Objection Certificate"		
		regarding the said properties		
		of the Applicants so that		
		they can be excluded from		
		the list of attached		
		properties.		
43.	47434 of 2024	a. Accept the	P. Arun Kumar	Manu Srinath
	(Application for	recommendations of		
	directions)	the Hon'ble Shri R S Virk		
		made in orders dated		
		09.11.2023 and11.12.2023		
		b. Direct the Respondent to		
		release the attachment of the		
		property of the Applicants		
		and exclude it list of		
		properties to be auctioned		
44.	187236 of 2024	a. Allow the Present	Anandraj Nadar	Vivek Jain
	(Application for	Application by affirming the		
	Intervention)	recommendatory		
		order passed by the Shri		
		R.S Virk		
		h Dimendil		
		b. Direct the respondent to		
		issue "No Objection		
		Certificate" in regard to the		
		property of the Applicants		
		so that the said property can		
		be excluded from the list of		
		properties to be auctioned		
45.	a. 210719 of 2024	a. Allow the present	1. Vijay Singh	Tanmay Yadav
	(Application for	application for direction to	2. Rajendra Singh	
	Directions)	the Respondent and affirm		
			3. Late Shri Karan	

	b. 210718 of 2024	the recommendation dated 27/06/2024 passed by Shri R.S. Virk	Singh Through his legal heirs  3(a) Anoop Singh  3(b) Mohan Singh  3(c) Ramnarayan  Singh	
46.	<ul><li>a. 211131 of 2024</li><li>(Application for Directions)</li><li>b. 211130 of 2024</li></ul>	Allow the present application for direction to the Respondent and affirm the recommendation dated  11th July 2024 passed by Shri R.S. Virk	<ol> <li>Dayaram</li> <li>Yaduwanshi</li> <li>Ramesh Chandra</li> <li>Yaduwanshi</li> </ol>	Tanmay Yadav
47.	a. 220366 of 2024 (Application for Directions)  b. 220364 of 2024 (Application for Impleadment)	Allow the present application for direction to the Respondent and affirm the recommendation dated  12th September 2024 passed by Shri R.S. Virk	Kiran Bais	Tanmay Yadav
48.	a. 220369 of 2024 (Application for Directions)	Allow the present application for direction to the Respondent and affirm the recommendation dated  11th July 2024 passed by	<ol> <li>Ramlal</li> <li>Yaduwanshi</li> <li>Bharat Lal</li> <li>Yadav</li> <li>Dayaram</li> <li>Yaduwanshi</li> </ol>	Tanmay Yadav

	b. 220370 of 2024 (Application for Impleadment)	Shri R.S. Virk	4. Ramesh Chandra Yaduwanshi 5. Rookamanee 6. Tilakram	
49.	a. 226057 of 2024 (Application for Directions)  b. 226054 of 2024 (Application for Impleadment)	Allow the present application for direction to the Respondent and affirm the recommendation dated 12th July 2024 passed by Shri R.S. Virk	<ol> <li>Rohit</li> <li>Mohit</li> <li>Kailash Chandra         Yaduwanshi</li> <li>Ramlal         Yaduwanshi</li> <li>Bharat Lal Yadav</li> </ol>	Tanmay Yadav
50.	a. 247825 of 2024 (Application for Directions)  b. 247754 of 2024 (Application for Impleadment)	Allow the present Application for Directions and affirm the recommendations of Shri R.S. Virk passed vide order dated 12.10.2023	Sanjeev PK	Mukund P. Unny
51.	a. 255910 of 2024 (Application for Directions)	<ul><li>a. Affirm the Order dated</li><li>24.06.2024 passed by Shri.</li><li>R.S.Virk</li><li>b. Affirm the Order dated</li><li>25.09.2024 passed by Shri.</li><li>R.S.Virk</li></ul>	K Pushpalatha	Ashok Kumar Gupta II

b. 255909 of 2024 (Application for Impleadment)	c. Direct the appropriate authorities to release the Applicant's property from the list of properties attached in the matter of PACL Ltd  d. Issue direction not to create any third-party rights in respect of the Applicant's property		
52. a. 255937 of 2024 (Application for Directions)	<ul> <li>a. Affirm the Order dated</li> <li>24.06.2024 passed by Shri.</li> <li>R.S.Virk</li> <li>b. Affirm the Order dated</li> <li>25.09.2024 passed by Shri.</li> <li>R.S.Virk</li> <li>c. Set-aside the Order dated</li> <li>24.06.2024 passed by Shri.</li> <li>R.S. Virk, District Judge</li> <li>(Retd.) in Objection Petition</li> <li>File No. 1291</li> <li>qua the Survey Nos. and</li> </ul>	DP Kumaresan	Ashok Kumar Gupta II

		rologo the said survey		
		release the said survey		
		numbers from the list of		
		properties attached in the		
		matter of PACL Ltd		
		d. Direct the appropriate		
		authorities to release the		
		Applicant's property from		
		the list of properties		
		attached in the matter of		
		PACL Ltd		
		e. Issue direction not to		
		create any third-party rights		
		in respect of the		
		Applicant's property		
	b. 255935 of 2024			
	(Application for			
	Impleadment)			
53.	258636 of 2024	Approve the order dated	Inderjit Kaur	Narender
	(Application for	20.06.2024 passed by		Kumar Verma
	Direction)	Hon'ble Justice R.S. Virk		Numai verma
54.	258649 of 2024	Approve the order dated	Shamsher Singh	Narender
	(Application for	20.06.2024 passed by	_	17 77
		Hon'ble Justice R.S. Virk		Kumar Verma

	Direction)			
55.	a. 273706 of 2024	Affirm recommendation	1. Tulaseeram T	anmay Yadav
	b. 273705 of 2024	dated 12th September2024 passed by Shri R.S. Virk	2. Jagdish Prasad Yadav	
	(Application for			
	Direction)			
56.	a. 281292 of 2024	Affirm the	1. Indu Sharma T	anmay Yadav
	b. 281291 of 2024	Recommendation dated 12th September2024 passed	2. Kalpana Paliwal alias Bindu	
	(Application for	by Shri R.S. Virk	Sharma	
	Direction)		3. Pratima Paliwal	
57.	a. 291094 of 2024	Affirm the	1. Pratima Paliwal T	Canmay Yadav
	b. 291093 of 2024	Recommendation dated 12th September2024 passed	2. Punjala Dagaria	
	(Application for	by Shri R.S. Virk		
	Direction)			
58.	a. 291822 of 2024	Affirm recommendation	1. Kanhaiyalal @ T	Tanmay Yadav
	b. 291821 of 2024	dated 22nd August 2024 passed by Shri R.S. Virk	Krishna Narayan  2. Haru Bai Sisodia	
	(Application for	racea cy case and case	@ Harko Bai	
	Direction)			
59.	a. 291866 of 2024	Affirm recommendation	1. Kanchan Singh T	Tanmay Yadav
	b. 291865 of 2024	dated 12th July 2024 passed	2. Gopal Singh	
	(Application for	by Shri R.S. Virk	3. Ramashankar Yaduwanshi	
	Direction)		4. Atmaram Yadav	
60.	a. 291866 of 2024	Affirm recommendation	5. Kanchan Singh T	Tanmay Yadav
	b. 291865 of 2024	dated 12th July 2024 passed by Shri R.S. Virk	6. Gopal Singh	
	(Application for		7. Ramashankar	

	Direction)		Yaduwanshi	
			8. Atmaram Yadav	
61.	a. 292002 of 2024	Affirm recommendation	1. Mithlesh Kumar	Tanmay Yadav
	b. 292001 of 2024	dated 12th July 2024 passed	Shrivastav	
		by Shri R.S. Virk	2. Bhageerath	
	(Application for		Mukati	
	Direction)		3. Amit Kumar	
			Shrivastav	
62.	a. 293008 of 2024	Affirm recommendation	<ol> <li>Ram Sewak</li> <li>Prembaee</li> </ol>	Tanmay Yadav
	b. 293011 of 2024	dated 22nd August 2024	3. Raghunandan	
	(Application for	passed by Shri R.S. Virk	4. Laxman Singh	
63.	Direction) a. 294334 of 2024	Affirm recommendation	Tarachand Gaur	Tanmay Vaday
03.		dated 12th September 2024	2. Nirbhay Singh	Tanmay Yadav
	b. 294333 of 2024	passed by Shri R.S. Virk	Deceased Deceased	
	(Application for	process by comments that	through legal	
	Direction)		heirs	
	,		a. Laxman	
			Singh	
			b. Ranjeet	
			Singh	
			3. Amit Singh	
			4. Manisha Singh	
			5. Prashant Singh	
64.	104846 of 2025	Release of schedule	1. S. Karpaga	Ratish Kumar
	(Application for		Vinodhini,	Sharma
		properties vide order dated	·	
	Direction)	04.07.2024 passed by Shri.	2. Mrs. S.Muthu Lakshmi	
		R.S. Virk	Larsiiiii	

			3. Mr. A.Kayathan	
			4. Mrs. M.	
			Muthulakshmi	
			5. Mrs. S.	
			Gnanaboopathy	
			6. Mrs. A. Muthamil	
			Prathiba	
			7. Mr. M. Durajpandian	
			8. Mr. A. Karthik	
			Ganesh	
			9. Mrs. M. Kavitha	
			10. Mrs. S.Nandhini	
			Kasthuri	
			11. Mr. A.	
			Mathiyarasan	
			12. S. Anitha	
			Meenakshi.	
65.	a. 143221 of 2025	Application for	M/s. Unosun Solar	Aiav Choudharv
		Impleadment	Private	3 3
			Limited	
	b. 143222 of 2025			
		Application for Directions		
		seeking confirmation/ affirmation of the		
		affirmation of the recommendations made by		
		Sh. R.S Virk, Justice (Retd.)		
		R.M. Lodha Committee in		
		its order dated 29.02.2024		

		in File No. File No. 1250/		
		MR No. 7869-18, pursuant		
		to the letter dated		
		25.04.2025 of the		
		Committee as per		
		Notification of the SEBI		
		dated 23.01.2020.		
66.	a. 952 of 2025	Application for	J. Sampath	P. Srinivasan
		Impleadment		
	1 050 6005			
	b. 953 of 2025			
		Application seeking		
		affirmation of the		
		order/recommendation		
		dated 07/06/2024, passed by		
		Shri.R.S.Virk, District		
		Judge (Retd.) in File No.		
		1234, who has accepted in		
		toto, the relief claimed by		
		the Applicant for relieving		
		the applicant's immovable		
		property/schedule property		
		from the ban order issued by		
		the Committee of Hon'ble		
		Mr. Justice Lodha, in the		
		matter of		
		PACL Ltd.		

## <u>CATEGORY- E</u> <u>MISCELLANEOUS APPLICATIONS SEEKING DIRECTIONS</u>

S.I. No.	I. A. No.	Directions Sought	Applicant details	AOR Name
1	a. 204025 of 2025	Intervention	Rajdarbar Realty	Aabhas
			Creations Pvt. Ltd.	Kshetarpal
	b. 204026 of 2025	Directions:		
		Direct that "Annexure 1:		
		Description of Properties"		
		to the Tender Documents		
		for e-auction-sale of		
		properties owned by M/s		
		PACL Ltd. in		
		Gurugram including the 14		
		units in the property 'Global		
		Foyer, Gurgaon', should		
		specify that dues of Rs.		
		92,38,27,942.62/-along		
		with further interest at the		
		rate of 24% till the date of		
		payment are payable to the		
		Applicant;		
2.	IA No. 197005 of	Application for	Sonia Malik & Ors	Shubham Bhalla
	2023	Intervention-		
		Applicants are erstwhile		
		employees & creditors of		
		the PIPL (Pearl		
		Infrastructure Private		
		limited) [related entity to		
		PACL] and were not paid		
		their salaries and other		
		statutory dues & their		
		claims for a considerable		

		period of time.		
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		Janhit Association	Satish Vij
(Application for	Committee to take		
Directions)	possession of all		
	properties mentioned in		
	the CBI seizure list		
	dated 02.08.2018		
b. 195644 of 2025	Set aside and cancel the		
(Application for	illegal sale of various		
Directions)	properties situated		
	throughout Maharashtra		
	Direct the Revenue		
	Authorities to make		
	entry as regards charge		
	of the Lodha Committee		
	on all such PACL		
	properties.		
	Pass order for asset		
	reconstruction company,		
	direct PACL's assets to		
	it for better management		
	so that revenue from it		
	can be used to defray		
	ARC expenses. Pass		
	orders declaring		
	unauthorized sale/		
	transfer of PACL		
	properties as null and		
	void and reverse any		
	transactions. Pass an		
	order staying		
	unauthorized sale or		
	transfer of PAC		
	properties effected after		
	25.07.2016.		
	b. 195644 of 2025 (Application for	Directions)  possession of all properties mentioned in the CBI seizure list dated 02.08.2018  b. 195644 of 2025 Set aside and cancel the illegal sale of various properties situated throughout Maharashtra  Direct the Revenue Authorities to make entry as regards charge of the Lodha Committee on all such PACL properties.  Pass order for asset reconstruction company, direct PACL's assets to it for better management so that revenue from it can be used to defray ARC expenses. Pass orders declaring unauthorized sale/transfer of PACL properties as null and void and reverse any transactions. Pass an order staying unauthorized sale or transfer of PAC properties effected after	Directions)  possession of all properties mentioned in the CBI seizure list dated 02.08.2018  b. 195644 of 2025  (Application for Directions)  Direct the Revenue Authorities to make entry as regards charge of the Lodha Committee on all such PACL properties.  Pass order for asset reconstruction company, direct PACL's assets to it for better management so that revenue from it can be used to defray ARC expenses. Pass orders declaring unauthorized sale/ transfer of PACL properties as null and void and reverse any transactions. Pass an order staying unauthorized sale or transfer of PAC properties effected after

	c. 170463 (Application for	Application for Intervention		
	intervention)	intervention		
4.	intervention)  a. 114869 (Application for Impleadment) and directions	Allow the applicants to be impleaded as party respondents.  The Applicant was a bulk allottee, having been granted the plots in 2010 by PACL Ltd. for the sole purpose of construction and onward sale. Despite payment of over ₹4.34 crores and successful construction over the plots at an	KLV Builders & Developers Pvt. Ltd.	Chritarth Palli
		additional cost of ₹6.57 crores, the plots remain unregistered due to a subsequent freeze on PACL's accounts and judicial directions. The Lodha Committee has erroneously categorized the Applicant's plots		
		under Category III eligible only for refund, completely disregarding the commercial nature of the transaction and the Applicant's substantial investment. The classification fails to consider the agreed understanding that the		

		balance land cost was to		
		be paid at the time of		
		sale of built-up units.		
_	244000 6 2025		T 1. T	
5.	a. 211080 of 2025	Intervention	Jasbir Kaur	Shubham Bhalla
	b. 211081 of 2025	Directions to treat the		
	0. 211001 01 2025			
		Applicant and all		
		genuine bonafide		
		purchasers as per Cat IV		
		of 08.08.2024 order.		
	c. 211082 of 2025	Application for		
		exemption from filing		
		O.T		
	100000			
6	a. 183662/25	Application for	The applications/I.A.	Vijay Kumar, AOR
		Intervention	have yet to be	
			considered by the	
	1 400000 (2 =	A 11 C	aforesaid committee	
	b.183682/25	Application for	since the same challenge	
		Directions	the order passed by the	
			Naib Tehsildar court	
	c. 183684/25	Application for	mentioning entry of non	
		exemption from filing	transferrable in the land	
		OT	records without any	
			basis.	
			<u> </u>	